

total amount of insurance premia paid by India to all the foreign insurance companies during the last year on account of

- (i) General Insurance;
- (ii) Marine Insurance; and
- (iii) Life Insurance?

The Minister of Finance (Shri C. D. Deshmukh): The figures of insurance premiums for the year 1951 are not available. The accounts returns with which this information is sent by foreign insurance companies will not be received by the Controller of Insurance before 30th September 1952.

USE OF INDELIBLE INK DURING ELECTIONS

423. Shri S. C. Samanta: Will the Minister of Law be pleased to state:

- (a) the quantity and value of indelible ink purchased for marking the left and fore-finger impression of electors in the last general elections;
- (b) the names of firms that supplied the special kind of ink; and
- (c) whether any complaints were received as to the quality of the ink used?

The Minister of Law and Minority Affairs (Shri Biswas): (a) 3,16,000 phials of indelible ink each of 5 cc were purchased for the last General Elections at an approximate cost of Rs. 1.84.400.

(b) The ink was manufactured at the Research Utilization Project of the Council of Scientific & Industrial Research.

(c) A few complaints were received by the Election Commission regarding the easy removal of the stain of the ink, but it was observed that excepting in a very few cases of persons with abnormally resistant skins, the indelible ink mark if properly applied, could not be erased as alleged. A very rigorous rubbing with a rough substance results in the peeling off of all the outer layers of the skin and the stain would reappear after a short time.

MONUMENTS IN MYSORE

424. Shri Madiah Gowda: Will the Minister of Education be pleased to state which monuments and sites in Mysore are declared as 'National'?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The Member's attention is invited to the Schedule, Parts I and II, attached to the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act.

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1951 of which a copy is available in the Parliament Library.

CIVILIAN SCHOOL MASTERS

425. Shri Ajit Singh: Will the Minister of Defence be pleased to state:

(a) how many Civilian School Masters are serving under the Defence Department;

(b) what is the method of recruitment of the Civilian School Masters in the Defence Services;

(c) what are the qualifications prescribed for a Civilian School Master; and

(d) whether they can be posted outside India?

The Minister of Defence (Shri Gopalaswami): (a) 417.

(b) They are selected by the Selection Boards at Area Headquarters. The lists of selected candidates are scrutinised at Command Headquarters and finally at Army Headquarters.

(c) The minimum educational qualification required is the Matriculation certificate or its recognised equivalent.

(d) No.

INDUSTRIAL FINANCE CORPORATION

426. Shri K. C. Sodhia: Will the Minister of Finance be pleased to state:

(a) to what different Industries did the Industrial Finance Corporation sanction loans during 1951-52;

(b) what was the capital investment and the amount of loan received by each Industry;

(c) were the terms of loans different in each case, and if so, due to what factors; and

(d) what is the extent of Government control over this Corporation and the Industries which have been granted loans?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). A statement containing the required information is laid on the Table of the House. [See Appendix VIII, annexure No. 39.]

(c) The terms and conditions are more or less the same in all cases with slight modifications according to the nature and value of the security offered, the experience and standing of the management and the type of industry concerned.

(d) Government exercises control over the Corporation by (i) nominating three Directors on the Board of

the Corporation under Section 10(a) of the Industrial Finance Corporation Act, 1948, (ii) reserving to itself the right to approve of the nomination of the Chairman of the Board of Directors of the Corporation under section 15 and to appoint the Managing Director and to fix his remuneration under section 10(f) and 9(d) of the Act, (iii) appointing Auditors for the Corporation under Section 34 of the Act, (iv) requiring the Corporation to obtain previous approval of the Central Government in respect of all regulations to be framed, *vide* section 43 of the Act, (v) reserving to itself the right to make rules and issue policy directives *vide* section 42 of the Act and (vi) requiring the Corporation to submit to the Government half-yearly accounts which are laid before the Parliament *vide* section 35(3) of the Act.

The Government does not exercise any direct control on the industries.

**CENTRAL FOOD TECHNOLOGICAL
RESEARCH INSTITUTE**

427. **Shri Madiah Gowda:** Will the Minister of **Natural Resources and Scientific Research** be pleased to state whether the results of research undertaken by the Central Food Technological Research Institute which are successful are published in regional languages for the benefit of people?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The Institute publishes articles showing results of research work undertaken in Hindi, Tamil and Canarese. The Institute also prepares and publishes semi-technical leaflets and pamphlets in English and have asked Government departments of various States to translate and publish these into the various regional languages. The Governments of Uttar Pradesh and Hyderabad have agreed to undertake this work.